

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI

ORIGINAL APPLICATION NO. 191/2024

IN THE MATTER OF:

Yelahanka - Puttenahalli Lake and  
Bird Conservation Trust (Regd)

...Applicant

VERSUS

State of Karnataka and Others

...Respondents

Next Date. 19/12/2024

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New Delhi

Filled By: -



Date: - 18/12/2024

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**FURTHER REPORT ON BEHALF OF RESPONDENT NO. 6 (BWSSB)**

MOST RESPECTFULLY SHOWETH:

1. The instant report is being filed pursuant to the directions issued by this Hon'ble Tribunal vide order dated 04.12.2024 in the present matter. It is pertinent to reiterate that the application has been filed seeking a direction against Respondent No. 2/BBMP to not carry out any activities regarding laying of pipeline around the Yelahanka – Puttenahalli lake, situated in Bangalore (*'the said lake'*).
2. With respect to the observations and queries arising out of the order dated 04.12.2024, it is submitted as follows:
3. **Re: Construction of WwTP (Wastewater treatment plant) in the Wetland** – It is submitted the sewage generated in the Northside of Ananthapura village will be conveyed to the under-construction WwTP of 6 MLD capacity with completion of 80% of construction work at Yelahanka Kere which is situated in wetland. The sewage generated from North-West side of Ananthapura village will be conveyed to the existing Intermediate Sewage Pumping Station (*'ISPS'*) at Puttenahalli and pumping to Allasandra WwTP of 10 MLD, which is in operation. The balance sewage from Ananthapura village area is proposed to be lead off through the

lateral UGD pipelines already laid in the catchment area which in-turn will connect to the proposed Sub-Mains by the side of the storm water drain (SWD) up to Century Commanders Vista Apartment, thereby providing Lifting Machine hole towards the newly constructed machine hole at Ananthpura main road connecting to the under construction 6 MLD Yelahanka kere WwTP.

4. BWSSB has initiated the above said measures to avoid sewage entering into the lakes from Anathpura village catchment areas. The sewage entering into the lakes are from the areas of village Panchayath pocket, BDA Shivaram Karanth layout, Gated Communities, which has to be dealt with by the concerned departments like Rural Department & Panchayat Raj Department, KSPCB, and Bangalore Development Authority.
5. **If the WwTP is not constructed in the allotted location then ultimately the sewage from Harohalli, Kenchenahalli and Ananthapura villages will enter into Yelahanka Kere.**
6. **RE: 30m BUFFER ZONE BEING MAINTAINED AS PER BBMP ZONING REGULATIONS** – It is submitted that the availability of feasible government land based on the natural topographical gradient for the purpose of construction of WwTP in a city as densely populated as Bangalore is extremely difficult, as most of the areas were developed by or before 2007 itself, even before the utilities and WwTPs were provided by BWSSB.
7. However, the Deputy Commissioner, Bangalore Urban District vide order ref LND (G) CR: 199 / 16-17 Dt- 21.05.2018 had allotted the available Government land in Survey No. 49 in Bangalore North (Additional) Taluk, Puttenahalli Village for the construction of STP. It is hereby submitted that the Buffer zone is not applicable for the

- construction of WwTP's, as these are provided for treatment of sewage which is for the benefit of the lakes & maintenance of ecosystem.
8. It is submitted that construction activity of the WwTP was initiated based on the allotment and availability of land. But KSPCB has rejected the CFE application filled on 21.2.2022 through KSPCB website, with an advice to approach the Hon'ble NGT for the relaxation of the order dated 17.02.2023 in OA 104 of 2022 (SZ) for the concerned STP in the said case, which is to come up in Doddaballapura, Bangalore rural. It is however respectfully submitted that the said order pertains to Bangalore Rural and the same cannot be made applicable to Bangalore Urban District, owing to the sheer difference in land availability between the two.
  9. It is submitted at the cost of repetition that if the WwTP is not constructed in the allotted location then ultimately the sewage from the proposed pipelines along with the sewage from the above-named villages would also enter into the lakes and spoil the ecosystem.
  10. **Re: Sewage Generated at Ramanashree California Gated Community** – It is submitted that the Ramanashree California gated community has a UGD network but does not have a WwTP. Further, North Wood Villas have a WwTP but the same only allows partial treatment. Both the residential areas are situated adjacent to Puttenahalli lake. As they don't have proper/complete waste water treatment facility, the sewage from these layouts enters Puttenahalli lake through SWDs. Hence, the said layout association needs to establish their own UGD network since the layout is not handed over to BWSSB. Even if the layout is handed over, BWSSB would provide only the water supply facilities and the layout has to

establish their own UGD network and WwTP as per the GO. FEE 43 EPC 2022 Dt- 12.03.2024 for handling the sewage generated in the layout with an area of 10 acers and above. As Karnataka State Pollution Control Board is the authority engaged in issuing the CFE and to monitor the pollution related issues, the non-establishment of WwTP in accordance with the guidelines issued by Forest Ecology Environment Department need to monitored by the KSPCB only.

11. **Re: Collection of Sewage from Residential Layouts** – It is submitted that BWSSB's function is to collect, convey and treat the sewage through dedicated UGD networks. Hence, septic tanks are not within the authority of BWSSB. Thus, BWSSB does not exercise the powers and is not vested with the jurisdiction to authorise collection of sewage from tankers.
12. It is submitted nevertheless that after completion of construction and commissioning of the 6 MLD Yelahanka kere WwTP, the sewage from Ananathapura village will be collected by de-functing the septic tanks.
13. It is hence pointed out that the activity being taken up by the answering Respondent is for the purpose of preventing entry of sewage into the lake, in order to ensure that the lake is free of pollution.

**Date:18.12.2024**

**Filed by**

**For Respondent No 6**  
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